

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1457
ANSWERED ON 24TH NOVEMBER, 2016

CENTRAL POLICY FOR TAXI APP

1457. SHRI VENKATESH BABU T.G.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has any proposal to modify the system of permit issues to taxies to set up a panel for formulating a draft scheme regarding all types of taxies and also to unveil a Central Policy for taxi apps;
- (b) if so, the details along with its features thereof;
- (c) the time by which the new policy is likely to be unveiled;
- (d) whether it is also proposed to bring in a comprehensive policy on school transportation with the focus on safety of children;
- (e) if so, the details thereof; and
- (f) the time by which the new policy is likely to be implemented?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (c) In pursuance of order dated 11th August 2016 of Hon'ble High Court of Delhi in W.P. No. 6000 of 2015 and 6668 of 2015, a Committee has been constituted under the chairmanship of Secretary, Ministry of Road Transport & Highways (MoRTH) to examine all relevant issues related to existing permits given to black / yellow taxis, radio taxis, aggregators, etc. Joint Secretary (Transport), MoRTH, Transport Commissioner of Madhya Pradesh, National Capital Territory of Delhi, Maharashtra and Telangana, representative of Delhi Police, Central Pollution Control Board, Ministry of Electronics and Information Technology, Advisor (Transport) NITI Aayog and Ministry of Women and Child Development are members of the Committee. The discussion process has been completed. The Committee is in the process of finalizing the report of the Committee. After finalization of the report, it will be submitted to Hon'ble High Court of Delhi.

(d) to (f) Rule 125 C, sub-rule (2) of Central Motor Vehicles Rules, 1989 mandates the testing and approval for body building of school buses in accordance with AIS: 063-2005. The Ministry of Road Transport & Highways has issued G.S.R 895 (E) dated 20.09.2016. As per this, the testing and type approval of bus body shall be in accordance to AIS: 052 (Rev 1)-2008 and it shall be implemented in two phases. Date of implementation of 1st phase is 01.01.2017 and 2nd phase is 01.01.2018. The requirement of school bus is in adjunct with bus body code and hence will be implemented along with bus body code. Moreover, Hon'ble Supreme Court had also laid down certain guidelines to be followed by the enforcement and educational authorities with regard to safety of the school buses carrying children and the same was circulated by Ministry of Road Transport & Highways to States Government for compliance.
